

12.03 hrs.

PAPERS LAID ON THE TABLE

PRESS COUNCIL RULES, 1979 AND ANNUAL REPORT OF NATIONAL FILM DEVELOPMENT CORPORATION (P) LTD., NEW DELHI, FOR 1977-78.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table:—

(1) A copy of the Press Council Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 286 in Gazette of India dated the 17th February, 1979, under sub-section (3) of section 25 of the Press Council Act, 1978. [Placed in Library. See No. LT-3340/79].

(2) A copy of the Annual Report of the National Film Development Corporation Private Limited, New Delhi for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT- 3341/79]

REVIEWS AND ANNUAL REPORTS OF MADRAS REFINERIES LTD., MADRAS FOR 1976-77 AND 1977-78 AND MADRAS FERTILIZERS LTD. MADRAS FOR 1977-78 AND TWO STATEMENTS FOR DELAY

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1976-77.

(ii) Annual Report of the Madras Refineries Ltd., Madras for the year 1976-77 along with the Audited Accounts and comments of

the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1977-78.

(ii) Annual Report of the Madras Fertilizers Limited, Madras for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3342/79].

(c) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1977-78.

(ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item 1(a) and 1(b) above. [Placed in Library. See No. No. LT-3348/79]

REPORT OF LAW COMMISSION ON CONGESTION OF UNDER-TRIAL PRISONERS IN JAILS AND A STATEMENT FOR NOT LAYING THE HINDI VERSION, REPORT (HINDI) OF LAW COMMISSION ON RECOGNITION OF FOREIGN DIVORCES AND A STATEMENT, REPORT RE. EXECUTION OF PROVISION OF MRTP ACT. VIPT ETC. ETC.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay in the Table:—

(1) (i) A copy of the Seventy-eight Report of the Law Commission congestion of Under-trial Prisoners in Jails.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi

version of the Report mentioned at (1) above. [Placed in Library. See No. LT-3344/79].

(2) (i) A copy of the Sixty-fifth Report@ (Hindi version) of the Law Commission on Recommendation of Foreign Divorces.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (i) above. [Placed in Library. See No. LT-3345/79].

(3) A copy of the Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st January, 1977 to 31st December, 1977 under section 62 of the said Act. [Placed in Library. See No. LT-3346/79].

(4) A copy of the Report (Hindi and English versions) under section 21(3) (b) on the Monopolies and Restrictive Trade Practices Act, 1969 in the case of the M/s. Vulcan-Laval Limited, Bombay for substantial expansion of its activities by way of manufacture of plant, machinery and equipment for Tobacco processing and for the manufacture of Tobacco products and the Order dated the 17th January, 1979, of the Central Government thereon, under section 62 of the said Act. [Placed in Library. See No. LT-3347/79].

(5) A copy of Notification No. S.O. 21(E) (Hindi and English versions) published in Gazette of India dated the 9th January, 1979 making certain corrections in Schedule III of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 relating to Andhra Pradesh, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See LT-3343/79]

REVIEW AND ANNUAL REPORT OF NATIONAL HYDROELECTRIC CORPORATION LTD., NEW DELHI FOR 1977-78

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the National Hydroelectric Corporation Limited, New Delhi, for the year 1977-78.

(2) Annual Report of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3349/79]

REVIEW AND ANNUAL REPORT OF HINDUSTAN COPPER LTD., CALCUTTA FOR 1977-78 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1977-78.

(ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

@ English version of the Report was laid on the Table on the 21st March, 1978.